

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 18
(IB)-489(PB)/2017

IN THE MATTER OF:

IFCI Ltd

.... Petitioner

v.

Era Housing & Developers (India) Ltd

.... Respondent

Order U/s. 7 of (IBC) Liq.

Order delivered on 23.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant/Liquidator : Adv KK Mishra, Adv Sahil Nagpal, Adv Nikita Rana and Adv Ishika Jain
For the Respondent :

ORDER

New IA-1771/2024

This is the progress report and the same is taken on record subject to just exceptions. Registry is hereby directed to put this report before the Bench at the time of final disposal.

IA-1771/2024 stands disposed of.

IA-6406/2023

It is stated by the Ld. Counsel that this IA has already been disposed of. Registry is directed to verify the same and to not list this IA in any future cause list, if already disposed of.

IA-6477/2023,

Due to paucity of time, we are unable to take up the matter. At request and by consent, list the matter on **22.07.2024**.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)